

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 192 of 2011

(Arising out of Order-In-Original No.34/Commr/ST/Kol/2010-11 dated 09/03/2011
passed by Commissioner of Service Tax, Kolkata)

M/s. K. N. D. Engineering Technologies Ltd.

(7A, Hospital Street, 2nd Floor, Kolkata-700072)

Appellant

VERSUS

Commissioner of Service Tax, Kolkata

(Kendriya Utpad Shulk Bhawan (3rd Floor), 180,
Shantipally, Rajdanga Main Road, Kolkata-700107)

Respondent

APPEARANCE :

None for the Appellant

Mr. Joydip Chattopadhyay, Authorized Representative for the
Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

HON'BLE MR. RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER NO.76112/2023

Date of Hearing : 17 July 2023

Date of Decision : 17 July 2023

PER R. MURALIDHAR:

The Appellant has sent a letter stating that their Company is
before NCLT and Resolution Plan has been approved by the NCLT vide
their Order dated 12/06/2019.

2. Therefore, as per the prayer of the Appellant, the Appeal is
dismissed as withdrawn.

(Dictated and pronounced in the open court.)

Sd/-

(R. Muralidhar)

Member (Judicial)

Sd/-

(Rajeev Tandon)

Member (Technical)

Pooja